IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-208(ND/2017

IN THE MATTER OF:

M/s. IC Goyal @Ishwar Chander Goyal & Anr.

.....PETITIONER

Vs.

Registrar of Companies

SECTION:

Under Section 252 (3)

Order delivered on 24.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Gurcharan Singh, Advocate

For the Respondent

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For RD(N)

: Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner is present. Learned representative for the RD and ROC is also present and seeks some time to confirm the filing of the petition along with annexures and also seeks some time to file the reply to the petition, it has been served.

Taking into consideration the above, six weeks time is granted to ROC to file the representation/reply, if any. Advance copy to be served to the Ld. Counsel for the petitioner and the Ld. Counsel for the petitioner will file the rejoinder within a period of 2 weeks thereafter.

Post the matter on 02.11.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 24.8.2017